

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA**

**UNSTARRED QUESTION NO.†5603  
TO BE ANSWERED ON 2<sup>nd</sup> APRIL, 2018**

**Safety Measures in Schools**

**†5603.SHRIMATI RAMA DEVI:  
SHRI RAM TAHAL CHOUDHARY:**

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) the details of the shortcomings found in Ryan School after the death of a child in this school;
- (b) the details of the action taken by the Government in this regard;
- (c) the outcome thereof;
- (d) the reaction of the Government thereto; and
- (e) the steps taken by the Government to enhance safety measures in all the schools?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(SHRI UPENDRA KUSHWAHA)**

(a): The Central Board of Secondary Education has informed that an enquiry was conducted by a team of two members deputed by the CBSE in the matter of the death in Ryan School, Gurugram. Following are the main shortcomings identified by the enquiry committee:

“There were no separate toilets for the drivers and conductors who were engaged by the school. They were using the facilities meant for students and other staff. The toilets had no window grills to stop unauthorized entry from outside. No attendant/ Aaya were present at the toilets for small children. There

was no regular Principal and the school was being looked after by the acting Principal on the day of the incident. The school was not in possession of valid fire safety certificate. Potable drinking water was not being provided by the school. No provisions for differently abled children were found in school. CCTV cameras installed in school were not sufficient and functioning. The boundary wall was not of adequate height. The upper floors which were not in use were not locked and secured from entry of school children. The school management failed to inform police and education department regarding incident of death and same was informed by the parent to the police”.

(b) to (d): Immediately upon the reporting of incident, an enquiry committee consisting of Principal of Government School and Deputy Commissioner of Kendriya Vidyalaya Sangathan was constituted by the CBSE and on the basis of finding of the enquiry report, a show cause notice was issued to the school. In the meantime, Deputy Commissioner, Gurugram was appointed as administrator of school by the State Government. Subsequently, a letter was received from the Deputy Commissioner-cum-Administrator that the shortcomings have been made good and keeping in mind the future of children studying in the school the school may not be disaffiliated. The State Government of Haryana has been requested to indicate the position taken by them in this matter. Reply from the State Government is awaited.

(e): National Commission for Protection of Child Rights and National Disaster Management Authority have issued comprehensive guidelines in connection with safety of school children i.e., (i) Manual of safety and security of children in School (NCPCR); (ii) Regulatory guideline for hostels of educational institutions for children (NCPCR); (iii) Regulatory guidelines for private play schools (NCPCR); and (iv) Guidelines on school safety Policy (NDMA).

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